

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

Original Application No. 80 of 2020

Between:

KALUSHYA PARIRAKSHANA SAMITHI

(Erstwhile Society)

Through its authorised representatives

1. Jala Venkatesham
S/o J. Maisaiah R/o 3-529/A,
Choutuppal (Post & Mandal)
Yadadri Bhuvanagiri District,
Telangana-508252
2. Yerrasani. Sathishkumar
S/o Y. Premkumar, R/o 1-87,
Choutuppal (Post & Mandal)
Yadadri Bhuvanagiri District,
Telangana-508252.
3. Sappidi. Linga Reddy
S/o S.SriRamReddy, R/o1-87,
Choutuppal (Post&Mandal)
Yadadri Bhuvanagiri District,
Telangana-508252
4. Gunamgiri. Manohar Reddy
S/o G.Malla Reddy, R/oPlot No:3,
Tirumala Hills, Malakpet, Hyderabad,
Telangana-500036.

...Applicants

-versus-

1. Union of India
Rep. by its Secretary
Indira Paryavaran Bhavan
Jorbagh, New Delhi-110003
2. State of Telangana
Rep. by its Chief Secretary, Secretariat,
Hyderabad-500022
3. Telangana State Pollution Control Board,
Rep. by its Member Secretary,
A-3, Paryavaran Bhavan,
Sanath Nagar Industrial Estate,

Sanath Nagar, Hyderabad-500018

4. Director
Drugs Control Administration
State of Telangana
Vengalrao Nagar, Hyderabad-500038
 5. Agriculture Commissioner & Director
Fathe Midan, Basheer Bagh
Near Nizam College, Basheer Bagh
Hyderabad, Telangana 500001
 6. The District Collector
Yadradri-Bhuvanagiri District,
Bhuvanagiri, Telengana State-508116
 7. District Medical & Health Officer
Yadradri-Bhuvanagiri District,
Bhuvanagiri, Telengana State-508116
 8. M/s Divi's Laboratories Pvt. Ltd.
Rep. by its Managing Director
Lingojigudem Village
Choutuppal Mandal, Yadadri Bhuvanagiri District
Telengana State – 508252
 9. M/s. Srini Pharmaceuticals Pvt. Ltd.
Rep. by its Managing Director
Choutuppal, Yadadri District
Telengana – 508252
 10. M/s. Maruthi Cottex Ltd.
Rep. by its Managing Director
Choutuppal, Yadadri District
Telengana-508252
 11. Central Pollution Control Board
Rep. by its Member Secretary
Parivesh Bhavan, Eash Arjun Nagar
Delhi-32.
- ...Respondents

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Certified to be true copies of the original

Dated at Chennai on this the 02nd day of January, 2023



COUNSEL FOR 8th RESPONDENT

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...Respondents

AFFIDAVIT OF COMPLIANCE ON BEHALF OF THE 8TH RESPONDENT

I, K.Subba Rao, aged about 60 years, representing the 8th Respondent, having office at 1-72/23 (P) DIVIS 303, Cyber Hills, Gachibowli, Hyderabad-500032, having temporarily come down to Chennai, do hereby solemnly affirm and sincerely state as follows:-

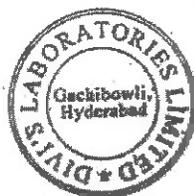
1. That I am the Authorized Representative of the 8th Respondent Company and as such I am well conversant with the facts and circumstances of the present case and am competent to depose in respect thereof.
2. I state that this Hon'ble Tribunal vide Order dated 21 November 2023 in the subject Original Application issued a direction to the Answering Respondent to comply with the recommendations made by Central Pollution Control Board (CPCB).



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3. The CPCB report had confirmed that there were no violations by this Respondent and the report contained two recommendations/directions:
- a) That the unit shall take necessary steps to improve the performance of the RO system.
 - b) That the unit shall connect the flow meters installed at RO Reject & MEE to CPCB & TSPCB server.
4. I state that accordingly the Answering Respondent will be taking the following steps:
- a. Steps to improve the performance of RO system.
 - i. The existing RO plant is the conventional and most widely adopted configuration and achieves the prescribed standards. The RO plant produces permeate with a TDS (Total Dissolved Solids) concentration between 300 and 500 mg and has a recovery rate of up to 50%.
 - ii. The performance of the existing RO plant is planned to be improved by making appropriate adjustments to the set pressure of RO membrane and by increasing the auto flushing time duration of membrane.
 - iii. The Clean in Place and Descaling of the RO membrane is done for 15 minutes in every 8 hours of the operation. Additionally, the frequency of the Clean in Place and Descaling of the RO membrane is proposed to be increased to 30 minutes in every 8 hours of operation. This will result in increase in the efficiency of the RO membrane.

By following the above steps the performance of the existing RO Plant is expected to improve by 10%. Further, as this Respondent has installed and is operating a ZLD facility, the RO rejects after such improvements are also capable of being easily handled in the existing evaporation systems like MEE followed by ATFD.



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5. With regard to connecting the flow meters to the servers, that too shall now be done. In order to verify ZLD based on quantum of wastewater treated, the flow meters installed at RO Reject & MEE will now be additionally connected to CPCB & TSPCB server. This Respondent has proactively installed about 71 flow meters at different locations in the ETP ZLD system apart from the CFO conditions . This had been done for internal surveillance to monitor the performance of its ETP ZLD operation.

It may be noted that the condition stipulated in the CFO order 210923374934 dt. 09.12.2021 issued to Divi's Laboratories Limited by TSPCB reads as follows:

"Schedule B - 11. The industry shall provide and maintain digital flow meters with totaliser (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluents RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol."

Therefore, this Respondent had connected the seven (7) flow meters of ETP Plant (HTDS 1 Inlet, HTDS 2 inlet, HTDS 3 Inlet, LTDS 1 Inlet, LTDS 2 Inlet, LTDS 3 Inlet, RO Permeate (ETP Outlet)) to TSPCB and CPCB servers.

This Respondent has already initiated the process for connecting additional Flow Meters as instructed to the same will be completed in time-period of 2 months.

6. As is evident from the above, the Answering Respondent has been taking necessary steps and has always complied with the policies and suggestion of the respective agencies.
7. In light of the above, I state that the Answering Respondent is in compliance with the Order dated 21 November 2023 passed by this Hon'ble Tribunal.

Solemnly affirmed at Chennai
On this the 2nd day of January 2024
And signed his name in my presence



BEFORE ME

[Signature] 42/2/22
ADVOCATE, CHENNAI

B. Keshava Panamijam
No. 2, Law Chambers,
High Court, Ch-104.

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...Applicants

And

Union of India & Ors.

...Respondents

**AFFIDAVIT OF COMPLIANCE
FILED BY 8th RESPONDENT**

COUNSEL FOR 8th RESPONDENT

M/s. RAHUL BALAJI

Ph.8825980374